

that because I am a party to it. Today we want to bring this thing to your notice. Sir, many of us rose; that is why you got upset...

MR. SPEAKER: Somehow you have your say.

SHRI S. M. BANERJEE: Today is the 1st of May, 1969. I only request you, Sir, about this. Lakhs and lakhs of people, lakhs and lakhs of workers, are presenting a petition to the Parliament and they want to come near to Parliament and I request you to ask this Government to lift Section 144 and allow them to come near Parliament to present the petition.

MR. SPEAKER: Shri Raghu Ramaiah to make the motion.

BUSINESS ADVISORY COMMITTEE

THIRTY-FIFTH REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): Sir I move:

"That this House do agree with the Thirty-fifth Report of the Business Advisory Committee presented to the House on the 30th April, 1969."

MR. SPEAKER: The question is:

"That this House do agree with the Thirty-fifth Report of the Business Advisory Committee presented to the House on the 30th April, 1969."

The motion was adopted.

12.49 hrs.

FINANCE BILL 1969, Contd.

MR. SPEAKER: Yesterday I announced that any clarification necessary from the Attorney General may be given by 11 O' clock. I understand these have been sent.

Therefore, we will now have the Attorney General...

SHRI NAMBIAR (Tiruchirappalli): We want to know the procedure.

MR. SPEAKER: Yesterday I clearly explained that at night his opinion would be distributed to all the Members and then I requested you: "By 11 o'clock, please give your questions for clarification so that I can send them to the Attorney General why will reply to those points."

SHRI NAMBIAR: We have to question him.

MR. SPEAKER: We will take up clause-by-clause consideration.

SHRI NAMBIAR: Our questions have been sent, but we want to question the Attorney General here. What is the use of sending our questions to him at his residence and his giving answers? We want to question him here for certain clarifications.

Clause 2—(Income-Tax)

MR. SPEAKER: We will begin Clause-by-clause consideration. We will take up Clause 2. Shri Masani.

SHRI M. R. MASANI (Rajkot): Mr. Speaker, my amendments are Nos. 158 and 159 in regard to this clause...

श्री शिवचन्द्र भा (मधुबनी) : मेरा एक प्वाइंट आफ आर्डर है इस क्लॉज बाई क्लॉज डिस्कशन के ऊपर। मोरारजी भाई की तरफ से कुछ संशोधन आए हैं फाइनेंस बिल पर। वह हम लोगों को सकुंलेट किए गए हैं। यह जो संशोधन है यह लोक सभा सेक्रेटरिएट द्वारा जो विधेयक हमें सकुंलेट किया गया है उस पर आधारित हैं। कल मैंने यह बात उठाई थी, आप थे उस वक्त यहां पर, उस पर उन्होंने यह कहा कि मुझको जो कहना था मैंने कह दिया। आप प्रोसीडिंग्स देख लें, उन्होंने कहा कि मेरा विधेयक वही है जो 28 फरवरी को मैंने पेश किया था। मैं जिम्मेदार नहीं हूँ जो लोक सभा सेक्रेटरिएट ने सकुंलेट किया है उसके लिए। लेकिन आज जो इनके संशोधन हैं यह उनके अपने विधेयक पर नहीं हैं जो उन्होंने 28 फरवरी को पेश किया था, वह लोक सभा के सेक्रेटरिएट ने जो सकुंलेट किया है उस पर संशोधन है। तो मैं